

1 WP-26720-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 10th OF JULY, 2025 WRIT PETITION No. 26720 of 2025 BHERULAL AND OTHERS Versus THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Akash Sharma - Advocate for the petitioners.

Shri Kushal Goyal appearing on behalf of Advocate General[r-1].

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<u>ORDER</u>

By this petition preferred under Article 226 of the Constitution of India the petitioners have prayed for a limited relief for directing their application dated 27.06.2025 (Annexure P/2) to be decided by respondent No.2 expeditiously.

02. Learned counsel for respondent/State has submitted that the application of the petitioners shall be decided in accordance with law.

03. Thus, in the available facts of the case, it is directed that the application dated 27.06.2025 (Annexure P/2) of the petitioners be decided by respondent No.2 within a period of three weeks from the date of receipt of certified copy of this order by passing a reasoned and a speaking order and by affording due opportunity of hearing to the petitioners. The petitioners are also directed to produce certified copy of this order along with a copy of their application and relevant documents before respondent No.2 within a



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period of seven days from today.

04. With the aforesaid, without expressing any opinion on merits, the petition stands disposed off.

05. Till decision of application of the petitioners, no coercive steps be taken against them.

(PRANAY VERMA) JUDGE

Shilpa